

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.1263 of 2019**

**IN THE MATTER OF:**

**Investors Sanghars Samiti & Ors.**

**.....Appellants**

**Vs.**

**Lavkash Verma & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Bharat Gupta, Ms. Shreya Rao, Advocate  
Ms. Nivedita Chauhan, Mr. Abhinav Mishra, Mr.  
Vigneshwara, Advocates**

**For Respondents:**

**Mr. Shailendra Singh and Mr. Ritesh Agarwal, Mr.  
Tejas Bhatia, Aishwarya, Advocates for R-1  
Mr. Sunder Khatri, Shital Khatri, Ms. Merlin  
Mathew, Advocates for RP  
Mr. Manik Dogra, Senior Advocate  
Mr. Dushyant, Advocate**

**With**

**Company Appeal (AT) (Insolvency)No.1375 of 2019**

**IN THE MATTER OF:**

**Sunil Kumar Dahiya**

**.....Appellant**

**Vs.**

**Lavkash Verma & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Manik Dogra, Senior Advocate with Mr.  
Dushyant, Advocate**

**....contd.**

**For Respondents:**      **Mr. Bharat Gupta, Advocate with Ms. Shreya Rao, Advocates for Intervenors**  
**Mr. Shailendra Singh and Mr. Ritesh Agarwal, Mr. Tejas Bhatia, Aishwarya, Advocates for R-1**  
**Mr. Sunder Khatri, Shital Khatri, Ms. Merlin Mathew, Advocates for RP**

**O R D E R**

**28.02.2020** -      The Respondents may file reply with regard to the present appeals within 10 days. Rejoinder, if any, may be filed in a week thereafter. List both these appeals for hearing on merits of the appeals keeping in view the development which have taken place at the Hon'ble High Court.

List the appeals under the head 'admission' (after notice) on **30<sup>th</sup> March, 2020**.

Interim Order to continue.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m

**Company Appeal (AT) (Insolvency)No.1263 of 2019**  
**Company Appeal (AT) (Insolvency)No.1375 of 2019**